

ITEM NO.40

COURT NO.4

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16335/2008

(From the judgement and order dated 03/07/2008 in WPC No.10635/2003 of The HIGH COURT OF ORISSA AT CUTTACK)

SANJAY RANJAN BOHIDAR & ORS.

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and prayer for interim relief and office report)

Date: 15/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s)

Mr. V. Shekhar, Sr. Adv.
Mr. R. Santhanam Krishnan, Adv.
Mr. C.S.N. Mohan Rao, Adv.

For Respondent(s)

Mr. Radha Shyam Jena, Adv.
Mr. Sibbo Sankar Mishra ,Adv
Mr. Tejaswi Kumar Pradhan ,Adv
Mr. Ashok Panigrahi ,Adv

UPON hearing counsel the Court made the following
O R D E R

Shri Sibbo Sankar Mishra, learned counsel representing the Orissa High Court has placed before the Court copies of letters dated 03/04.01.2013 and 27/29.11.2012. The same are taken on record.

Shri Radha Shyam Jena, learned counsel representing the State of Orissa requests and we allow him two weeks' time to file an affidavit of the concerned Secretary to the Government on the issue of creation of sixteen posts in terms of the observations contained in order dated 22.11.2012.

Put up on 05.02.2013.

| (Parveen Kr.Chawla)

| Court Master

| | (Phoolan Wati Arora)

| | Court Master